

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 287/2020

Dastak N.G.O

..... Applicant

Versus

Synochem Organics Pvt. Ltd. & Ors.

.... Respondent(s)

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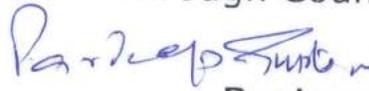
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Respondent No. 1

Through Counsel





**Pardeep Gupta & Mamta Sharma**

**D-207A / 1979, D/5011/2019**

333, New Lawyers' Chambers

Supreme Court of India, New Delhi-110001

**DATED: 02.01.2021**

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1.

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**REPLY ON BEHALF OF RESPONDENT NO. 1**

**MOST RESPECTFULLY SHOWETH:**

**Preliminary Objections:**

1. The present O.A is liable to be dismissed as Central Govt. vide notification No. S.O. 152 (E) dated 10.02.1988 published in Gazette No. 54 of 10.02.1988, delegated the powers vested in it to the State Government of Haryana under section 5 of Environment Protection Act, 1986.

2. The present OA no. 287 of 2020 is liable to be dismissed as the impugned order dated 11.11.2020 is within the jurisdiction and powers of State Government of Haryana and its officers in terms of the following section 3(2)(i) and (v) of Environment (Protection) Act, 1986

*"Section 3 Power of Central Government to take measures to protect and improve environment.*

*(1) Subject to the provisions of this Act, the Central Government shall have the power to take all such measures*

*as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling and abating environmental pollution.*

*(2) In particular, and without prejudice to the generality of the provisions of sub-section (1), such measures may include measures with respect to all or any of the following matters, namely:*

*(i) co-ordination of actions by the State Governments, officers and other authorities*

*(a) under this Act, or the rules made thereunder; or*

*(b) under any other law for the time being in force which is relatable to the objects of this Act;*

*(ii)\*\*\*\**

*(iii) \*\*\*\**

*(iv)\*\*\*\**

*(v) restriction of areas in which any industries, operations or processes or class of industries, operations or processes shall not be carried out or shall be carried out subject to certain safeguards;"*

In other words the prima facie view of this Hon'ble Tribunal observed in its order dated 09.12.2020 in present OA 287/2020

"2. We prima facie find the impugned order to be without jurisdiction." Is not called for as mentioned above there are powers with the state govt.

3. Because the present application is not maintainable and this Hon'ble Tribunal has no jurisdiction to entertain and try this petition as per the judgment reported as (2019) 19 SCC 479, titled as Tamil Nadu Pollution Control Board V. Sterlite Industries (India) Limited and Others.
4. Because the applicant resident of Rajasthan and having no connection with the industries in question has no locus standi being not aggrieved person to challenge the impugned orders dated 11.11.2020 passed by the State Government of Haryana.
5. Because the facts regarding extraction of ground water and air pollution etc. alleged in the petition are not borne out of any authentic source and hence the same is solely basis upon falsehood and imaginary allegation with the sole aim to blackmail the running industries. So, an expert body may kindly be appointed to verify the same before passing any adverse orders against the respondents.
6. Because even the applicant made the following prayer no. 1 in the present application and accordingly the necessary orders to constitute a committee may kindly be passed in accordance with following prayer (a) which is reproduced hereunder:

*"a. Constitute a Committee to inspect the respondent Industries and report the violations of environmental norms being done by the Respondent Industries"*

7. Because in view of the judgment titled as Deepak Nitrite Ltd. V. State of Gujrat, A.I.R. 2004 S.C 3407, this Hon'ble Tribunal should also appoint/seek the opinion of an expert body to verify the averments made in the present O.A. instead of believing the same and without getting replies from the state govt. and state govt. bodies and other respondents or not before passing any adverse orders of closing down the industry or passing any penalty or adverse order against them In Deepak Nitrite Ltd. V. State of Gujrat, A.I.R. 2004 S.C 3407, Hon'ble High Court of Gujarat observed as mentioned hereunder:

"The fact that industrial units in question have not conformed with the standards prescribed by GPCB cannot be seriously disputed in these cases. But the question is whether that circumstance by itself can lead to the conclusion that such lapse has caused damage to the environment.

Therefore, the High Court directed to further investigate in each of these cases and find out broadly whether there has been any damage caused by any of the industrial units by their activities in not observing the norms prescribed by the GPCB as reported by the Modi Committee appointed by the High Court or by an expert body like NEERI and that exercise

need not be undertaken by the High Court as if the present proceeding is an action in tort but an action in public law."

8. Because this Hon'ble Tribunal has not yet received the reply of the statutory bodies of the Haryana Govt. and the same may kindly be called for before passing any final adverse order against the respondents so that the minimum principles of natural justice may be complied with as prescribed under the provisions of the National Green Tribunal Act, 2010 and the Rules etc. made thereunder.
9. Because as far as the requirement of prior environmental clearance, it has been held by the Hon'ble Supreme Court that the balance of production in one hand and requirement of environment clearance on the other hand has to be done by way of putting reasonable penalty instead of closing down the industry.
10. **Brief Facts of the case:**
  - I. That on 20.07.2005, HSIIDC invited applications for allotment of Industrial plots at Manakpur and the plot no. 54 Industrial Estate Manakpur was allotted to M/S Sara Petro-Chemicals with possession vide letter dated 28.12.2005. A copy of the allotment letter dated 28.12.2005 is annexed hereto as **Annexure R1/1**.
  - II. As far as Respondent no. 1 industry, the original name of the company in whose favour the land was allotted in the

approved industrial area vide allotment letter dated 28.12.2005, that is SARA PETRO-CHEMICALS, Plot no. 54 HSIIDC, Manak Pur, Yamuna Nagar, Haryana. That is prior to the enforcement of prior environmental clearance dated 14.09.2006.

- III. That on 15.10.2008 the name of the company was changed to M/S Synochem Organics Pvt. Ltd., 54, HSIIDC, Manakpur, Yamuna Nagar, Haryana. A copy of the same is annexed as **Annexure R1/2**.
- IV. That on 03.09.2008, the applicant applied for water connection for the said plot and the same was allowed vide letter dated 17.09.2008. The copies of the same is annexure is annexed as **Annexure R1/3 & R1/4** respectively.
- V. That vide letter dated 21.01.2009, Haryana State Pollution Control Board, S.C.O. no. 131, Sector 17, Jagadhri (Yamuna Nagar), no objection certificate/consent to establish the unit was granted.
- VI. That on 18.03.2011 for grant of consent for discharge of effluent u/s 25/26 of Water (Prevention and Control of Pollution) Act 1974 and letter dated 18.03.2011 grant of consent (from pollution angle) for emission of air u/s 21/22 of Air (Prevention and Control of Pollution) Act 1981 are annexed hereto as **Annexure R1/5 & R1/6** respectively.

VII. That on 14.04.2013 and 22.04.2015, the name of the occupier is shown as Vikas Gupta in the renewal of factory licence. A copy of which is annexed as **Annexure R1/7 & R1/8** respectively.

It may be clarified here that the present signatory/director of the company was changed in the year 2017. Hence the responsibility of the present occupier should be restricted to on or after the year 2017 and not prior to that period because prior to that Vikas Gupta was the Occupier as per section 2(f) of Environment Protection Act, 1986 which is reproduced hereunder:

*"Section 2 (f) occupier, in relation to any factory or premises, means a person who has control over the affairs of the factory or the premises and includes, in relation to any substance, the person in possession of the substance"*

VIII. That the unit of Respondent no. 1 are not covered under the prior environmental clearance dated 14.09.2006 because the land was purchased in an approved industrial area developed by HSIIDC in the year 2005.

IX. That on 03.05.2015, renewal/ the grant of consent to operate for discharge of effluent of water and air u/s 25,26 of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 . A copy of the renewal letters of same date,

dated 03.05.2015 are annexed as Annexure **R1/9 & R1/10** respectively.

- X. Even Otherwise the applicant has already applied for environmental clearance which may kindly be considered and allowed in terms of notification dated 14.03.2017. A copy of which is annexed herewith as **Annexure R1/11**. Once the statutory authority has decided to condone the lapse upto the year 2017 and accordingly the minor delay in filing the application may kindly be condoned.
- XI. That on 13.04.2018 consent to operate for 01.04.2018 to 31.03.2023 was granted by Haryana State Pollution Control Board A copy of the same is annexed as **Annexure R1/12**.
- XII. The Haryana Pollution Control Board got jolted into action and issued show cause notices to the respondent industries for failure to obtain prior Environmental Clearance.
- XIII. That the respondent industries approached the Appellate Authority, Haryana vide appeal no. 161 of 2019 seeking quashing of show cause notices. The Appellate Authority refused to quash the show cause notices issued to the respondents.
- XIV. Thereafter, HSPCB issued closure notices directing closure of all industries for failure to obtain prior Environmental Clearance in accordance with EIA notification dated 14.09.2006.

XV. Respondents industries have approached the Hon'ble High Court of Punjab & Haryana by way of Civil Writ petition no. 18343/2020 being aggrieved of the closure order passed by HSPCB.

XVI. The State of Haryana vide order dated 11.11.2020 allowed the respondent industries to reopen and a time of six months has been granted to the respondent industries to obtain EC.

In view of the abovementioned sequence of events the present application may kindly be dismissed.

11. **Para Wise Reply:**

- i. Para 1,2 and 3, the applicant resident of Rajasthan and having no connection with the industries in question has no locus standi being not aggrieved person to challenge the impugned orders dated 11.11.2020 passed by the State Government of Haryana.
- ii. Para 4, the applicant has intentionally implicated and named 8 units engaged in the manufacturing of Formaldehyde whereas there are infact more than 35 industries running without prior consent/certificate in the states of Haryana, Rajasthan, Punjab, Uttar Pradesh, Uttrakhand, etc. The applicant is playing a proxy war at the instance of some of the industrialist who are interested to get 8 industries closed out of 35 industries so that remaining industries running without prior approval under

the same EIA notification 14.06.2006 can create a monopoly and get themselves enriched by dictating their rates.

Secondly, as clarified above the Haryana State Pollution Control Board has already given no objection certificate under various Acts i.e. Air Pollution Act, Water Pollution Act etc. by way of installing the required machinery for the same. The applicant has not pointed out what sort of machinery is not installed in the factories. Hence only technical/procedural objections are being raised. In any case now the statutory authority of the State Govt. of Haryana are already looking into the matter so accordingly the present application is not maintainable.

As far as the supply of water is concerned, the same is being done by HSIIDC and hence the same is being done lawfully and the respondent industries have not violated any rules and regulations.

- iii. Para 5, No question of law has been raised except procedural lapse that too is being looked into and complied with by the State govt. of Haryana as authorized under section 3 of the Environment Protection Act, 1986.
- iv. Para 6, there are no grounds to entertain and try the present petition especially in view of the preliminary objections being raised in the present reply.

- v. Para 7, needs no reply as already replied by way of preliminary objections.

12. Grounds for rejection of the application:

- A. Because reasonable penalties can be imposed in cases of violations only after reviewing the data provided by the expert committee report set up to evaluate the real impact on the environment. Closing down the industrial units for a procedural lapse that too at the end of governmental agencies is certainly a death penalty awarded to all the industrial units.
- B. Because the industrial unit of the respondent no. 1 was set up in accordance with the provisions of Water Act and Air Act and governed by state/central agencies. Governmental agencies were completely ignorant of the requirement of prior Environmental Clearance (Hereinafter to be referred as EC) as mandate for establishment. Now the question is, can the industrial unit be penalized for a bonafide mistake and wherein steps have already been taken to cure the same. The Industrial units had already obtained permission/consent to operate from many departments. Establishments/industrial units would have gladly applied for the required EC but due to non-communication of the same requirement, this condition was not fulfilled. Obtaining the requisite EC was not a humongous task at

any time or now. But now imposing penalty of closure is not a way as it is not the industry's fault.

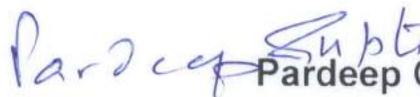
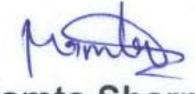
C. Because on one side government is encouraging new industries under the project "made in India" and on the other hand shutting down industries on the grounds of not having prior Environmental Clearance that too on the lapse/fault of government agencies.

**PRAYER:**

It is therefore respectfully prayed that the present application may kindly be dismissed.

Respondent No. 1

Through Counsel

   
Pardeep Gupta & Mamta Sharma

D-207A / 1979, D/5011/2019

333, New Lawyers' Chambers

Supreme Court of India, New Delhi-110001

DATED: 02.01.2021

Ph: 23383631 M.No. 9811153770

Email: guptaadvocates@yahoo.com

Kaushikmamta7@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI  
MEMORANDUM OF APPLICATION  
(UNDER SECTION 18 and 19 of the National Green Tribunal  
Act, 2010)

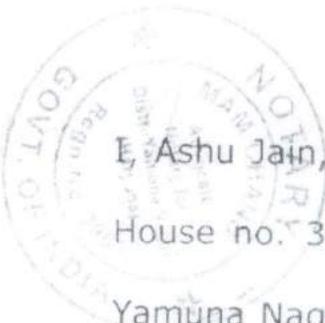
ORIGINAL APPLICATION NO. 287 OF 2020

Dastak N.G.O .....Applicant

Versus

Synochem Organics Pvt. Ltd. & Ors. ....Respondents

AFFIDAVIT



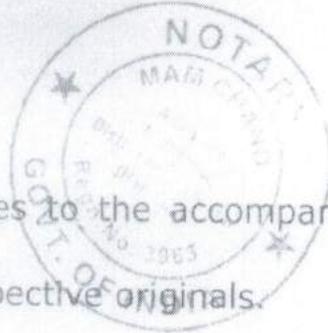
I, Ashu Jain, S/o Sh. Anand jain, Aged about 29 Years, R/o House no. 3, Gupta Colony, Near Kanhaiya Sahib Chowkn, Yamuna Nagar, Haryana-135001, do hereby solemnly affirm and state as follows:-

1. That I am one of the Director of Respondent No. 1 M/s Synochem Organics Pvt. Ltd. and as such in the present case duly authorized and am competent to file this reply and take all necessary steps in relation to the legal proceedings as such, I am thus competent to swear this

affidavit. I am fully acquainted with the facts and circumstances of the case.

2. That the accompanying reply on behalf of respondent no. 1 in the O.A. No. 287 of 2020 have been prepared under my instructions, I have read the contents of the same and the same are true and correct to best of my knowledge and belief.

3. That the Annexures to the accompanying reply are true copies of their respective originals.



*ASHU*

DEPONENT

**VERIFICATION**

Verified at New Delhi on this 01<sup>st</sup> day of Jan 2021 that the contents of the above affidavit are true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

*ASHU*

DEPONENT

ATTESTED

*MAM CHAND*  
11/01/2021



HSIDC

**HARYANA STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD.**

Regd. Office : C-13 & 14, Sector-6, Panchkula ( Haryana)  
Telephone: 0172-2590481-83, Fax : 0172-2590474

**REGULAR LETTER OF ALLOTMENT WITH OFFER OF POSSESSION  
(EMP - 2005)**

Registered

To

M/S Sara Petro Chemicals,  
H.No. B-1/20, Phase-II,  
Ashok Vihar,  
Delhi - 110052.

Ref. No.: HSIDC: 9369

Dated: 28.12.05

Subject :- Regular Letter of Allotment (RLA) of Plot/Shed No. 54  
Sector/Phase/Block \_\_\_\_\_, Industrial Estate Manak Pur

Dear Sir,

1. **WHEREAS** your application for allotment of an industrial plot/ shed in Industrial Estate Manak Pur has been considered by the Allotment Committee, pursuant to State Govt.'s Industrial Policy-2005 and Estate Management Procedure-2005 (EMP) of the HSIDC.

**AND WHEREAS** it has been decided to allot you plot/shed bearing No. 54 in Sector/Block/Phase \_\_\_\_\_, Industrial Estate Manak Pur for setting up an industrial project of Mfg. of Formaldehyde

alongwith offer of physical possession of the aforesaid plot/shed, subject to the terms & conditions contained hereinafter as well as in the format of the Agreement annexed hereto as appendix- A, which shall be read as part & parcel of this RLA. The tentative area and price of the Plot/Shed are specified hereunder:-

1

TRUE COPY

Manak Pur

Plot / Shed No. 54 Mamak Pur



Estate	Sector/ Phase No.	Plot/ Shed No.	Appx. dimensions	Area (Sq.mtr.)	Rate per square meter	Tentative Price (Rs.)
Mamak Pur	—	54	—	1800	Rs 700/-	Rs 126,000/-

2. **AND WHEREAS** this allotment, among other terms and conditions, contained in **Appendix A**, is subject to following conditions precedent to be fulfilled by you within the stipulated period: -

- (i) You are advised to carefully go through the contents of the RLA, as well as the terms & conditions stipulated in the **Appendix-A**. You shall be required to submit the Letter of Acceptance, in **Appendix-B**, appended to the printed agreement format attached with the RLA, duly signed (each and every page), in token of having accepted the allotment of above noted plot/shed, including the terms & conditions contained hereunder and as stipulated in **Appendix-A**;
- (ii) Alongwith the letter of acceptance, in **Appendix-B**, you shall also be required to furnish a bank draft/banker cheque of the value in the sum of Rs. \_\_\_\_\_ in favour of Haryana State Industrial Development Corporation (HSIDC), Panchkula drawn on a bank at Panchkula, towards 15% of the tentative price of the aforesaid plot/shed, so as to make it 25% thereof, after including Rs. 315000-00 towards 10% earnest money, already paid by you at the time of submission of application. The amount towards 15% of the tentative price shall be payable by you within a period of 30 days from the date of issuance of RLA further extendable by 30 days with interest thereon @ 14% p.a. for the extended period. Alternatively, you can pay total balance payment, in lumpsum, within a period of 60 days from the date of issuance of RLA, without any interest;
- (iii) In the event you fail to submit the Letter of Acceptance, together with demand draft towards 15% price to make up 25% of the tentative price of the aforesaid plot/shed, within 30 days from the date of issuance of RLA or with interest thereon @ 14% p.a. within further extendable period of 30 days or there is failure on your part to pay the total balance payment of the tentative price, in lumpsum without interest, within a period of 60 days from the date of issuance of RLA, please note that in such eventualities, this allotment shall automatically lapse after the expiry of above stipulated period of 60 days; and that the amount deposited by you, as earnest money, will be refunded without any interest through account payee cheque, drawn on our Bank at Panchkula.

Plot / Shed No. 54 Manak Pur

HSIDC

- (iv) Apart from fulfilling the conditions precedent as specified at 2(i) & 2(ii) above, you shall also be required to execute the Agreement, in writing, with HSIDC, at Panchkula, incorporating therein the terms & conditions, as contained in **Appendix-A**, on the printed agreement, attached with the RLA, as per instructions given therewith, within a period of 60 days from the date of issuance of RLA. This period of 60 days allowed for execution of the agreement will, however, be extendable further by HSIDC at its sole discretion, but in case, after fulfilling any of the conditions precedent as specified at 2(i) & 2(ii) above, you fail to execute the agreement within the extended period, the allotment shall be liable to be cancelled and the principal amount received towards the tentative price shall be refundable to you without any interest, after forfeiting 10% of the total tentative price of the aforesaid plot/shed. Any amount paid to HSIDC on account of interest or penal interest, as the case may be, shall be non-refundable.
- (v) After the acceptance of the allotment of aforesaid plot/shed, in case you do not opt to pay the balance amount of 75% of the tentative price of aforesaid plot/shed, in lumpsum, within 60 days of the date of issuance of the RLA, in that eventuality, the remaining 75% tentative price of aforesaid plot/shed shall be payable by you in five equal half yearly installments with interest @ 11% p.a. on the balance outstanding, as per following schedule of payment of installments: -

	First Instalment	Second Instalment	Third Instalment	Fourth Instalment	Fifth Instalment
Due Date	28-6-06	28-12-06	28-6-07	28-12-07	28-6-08
Principal Amount	189000	189000	189000	189000	189000
Interest	51833	41694	31100	20847	10423
Total	240833	230694	220100	209847	199423

**Please Note that no separate notice for payment of instalments due as per the above schedule will be issued by the HSIDC.**

- (vi) Default in payment of installments shall, however, entail penal interest @ 14% p.a. for the defaulted period in respect of defaulted amount. In case you continue to be in default beyond the time allowed by HSIDC after the default having been committed, the plot/shed shall be liable for resumption.
- (vii) Although possession of the aforesaid plot/shed has also been offered, it is, however, made clear that physical possession of the same shall be delivered to you only after you have executed an agreement, in writing, as stipulated herein-above. Any delay on your part to execute the agreement and to take over the possession of the plot/ shed shall not exempt your liability to pay the interest on the outstanding amount towards the price as well as qua the non-implementation of the project within the stipulated period. Thus, after executing the aforesaid agreement, you may immediately contact our field office at Manak Pur to take the physical possession of the plot/shed through a letter of possession, in writing, from the concerned field office.

Plot / Shed No. 54 Manak Puri



(viii) Any additional price of the aforesaid plot/shed, as a consequence of enhancement in compensation that may be awarded by the Court(s), in any matters/ cases arising out of the acquisition proceedings or any incidental or connected matter thereto, shall be payable by you, in lumpsum, within 30 days from the date of issuance of demand notice failing which penal interest @ 14% p.a. on the due amount shall be charged from the date of notice till the date of payment. In the event of non-payment of such enhanced compensation within a period of three months from the date of notice, the aforesaid plot/shed shall also be liable to be resumed. The aforesaid plot/shed shall be liable to be resumed interalia on the ground for breach of any of the terms & conditions stipulated in the agreement, referred to herein above.

3. **AND WHEREAS** after having accepted the allotment and/or making payment of 25% of the tentative price or subsequent payment(s) of the installments, towards balance outstanding tentative price, if you choose to surrender the plot/shed for any reason whatsoever, in that eventuality, the principal amount received towards the tentative price shall be refundable to you without any interest, after forfeiting 10% of the total tentative price of the aforesaid plot/shed. Any amount paid to HSIDC on account of interest and/or penal interest, shall be non-refundable.

**NOW, THEREFORE**, in view of this allotment of above noted plot/shed, you are hereby requested to fulfill the conditions precedent as stipulated herein above and act accordingly, within the stipulated period failing which, this allotment shall automatically stand lapsed on the expiry of aforesaid stipulated period of 60 days.

**For Haryana State Indl. Dev. Corpn. Ltd.**

*V. G. Singh*  
**Authorized Signatory**

- Encls. 1. Appendix 'A'.
- 2. Printed format of agreement alongwith format of letter of acceptance (Appendix 'B')

*Mant...*

cc To The SM (IA)  
HSIDC Ltd  
Indl Estate  
Manak Puri (Y Nagar)

हरियाणा राज्य औद्योगिक  
एवं संरचना विकास  
निगम लिमिटेड  
औद्योगिक सम्पदा  
मानकपुर - 135003 (यमुनानगर)  
दूरभाष/फैक्स : 01735-286496



HSI IDC

Annexure R1/2. 19.  
Haryana State Industrial and  
Infrastructure Development  
Corporation Ltd.

Industrial Estate,  
Manakpur-135003 (Yamuna Nagar)  
Tele Fax : 01735-286496

(A State Government Undertaking)

REGD.

No.HSIIDC:IE:MP:2008: 798-99

Dated: 15/10/08

Sh.Sunil Kumar Aggarwal  
M/s Sara Petro Chemicals  
# B-1/20, Phase-II,  
Ashok Nagar  
Delhi.

Sub: Request for Change in constitution from Proprietary status to Private  
Limited Company, Plot No.54, Industrial Estate, Manakpur.

Dear Sir,

This has reference to your letter dated 7.10.08 on the subject cited above.

Since you have complied with the terms/conditions of the above provisional letter  
issued vide this office letter No.HSIIDC:IE:MP:2008:750-51 dated 1.10.08, formal  
letter for change of constitution of the firm from M/s Sara Petrochemicals, Sole Prop.  
Firm to M/s Synochem Organic Pvt.Ltd. for the manufacturing of Formaldehyde, an  
already approved project at the time of allotment, in plot no.54 at IE Manakpur is  
hereby issued. You will not undergo further any change/deviation without the approval  
of HSIIDC.

Thanking you,

Yours faithfully,  
For Haryana State Indl. & Infr.Dev.Corpn.Ltd.,

Asstt. General Manager (IA)

CC:

HOD (E-III)/ HSIIDC, Panchkula for information please

*Mantra*  
HSI IDC - your partner in progress

पंजीकृत कार्यालय : नं० सी० 13-14, सेक्टर 6, पंचकुला-134 109  
Regd Off. : NO. C-13-14, SECTOR 6, PANCHKULA • TEL. : 2590481-83, FAX : 91(172) 2590474, E-MAIL : hsidc@chd.nic.in • WEBSITE : www.hsidc.nic.in  
NEW DELHI OFFICE : Tel. : 23347680-91-92 • Fax : 91 (11) 23347688 • E-mail : hsidc@vsnl.net

20.  
Annexure R1/3.

# SARA PETROCHEMICALS

WORKS: 54, HSIIDC Industrial Estate, Manakpur, Jagadhri, Haryana  
HO: B-1/20, Phase-II, Ashok Vihar, Delhi-110052  
Phones: 09911000095, 09811137005, 011-27417168

3 Sept 2008

The Asst. GM  
HSIIDC  
Industrial Estate, Manakpur  
Yamuna Nagar  
Jagadhri (Haryana)

Sub: **Request to seek permission for Water Connection by submitting DD of Amt. 15,100/- for Plot no. 54, HSIIDC, Industrial Estate, Manakpur.**

Dear Sir,

I, the undersigned, hereby make application to the HSIIDC to be supplied with Water Connection at the premises and agree to pay such charges as the HSIIDC from time to time be entitled to make.

For the intended purpose, a Demand Draft (Amt: 15,100/-, DD no: 278867, Date: 04/09/2008, Bank: SBI, Payable at Jagadhri) is enclosed.

Kindly, accept the fees & do the needful and oblige.

The following documents are being submitted:

- 1) Demand Draft (Amt: 15,100/-, DD no: 278867, Date: 04/09/2008, Bank: SBI, Payable at Jagadhri)
- 2) Schedule- A (Form A) signed by the applicant.
- 3) Form- B signed by the Plumber
- 4) Affidavit on 10/- Rs. Stamp Paper signed by the applicant.

Thanking You,  
Yours Faithfully,

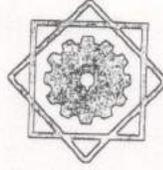
For Sara Petrochemicals

  
Sunil Aggarwal  
(Prop.)

*Manish*



हरियाणा राज्य औद्योगिक  
एवं संरचना विकास  
निगम लिमिटेड



Haryana State Industrial and  
Infrastructure Development  
Corporation Ltd.  
Indl. Estate, Manakpur

No. HSIIDC:IE:MPA/2008 (A State Government Undertaking) 684

Dated: 17/9/08

M/s Sara Petro Chemicals  
H.No.B-1/20, Phase-II,  
Ashok Vihar,  
Delhi-110052

**Sub: Release of ½" dia Water connection in Plot No.54,  
Indl.Estate, Manakpur.**

Dear Sir,

This has reference to your application dated 11.9.08 on the subject cited above. In this connection, it is intimated that water connection has been sanctioned in Plot No.54 Indl.Estate, Manakpur. You are requested to take water connection through licensed plumber in presence of Supervisor (Tubewell) of this office.

Thanking you,

Yours faithfully,  
for Haryana State Indl.& Infr.Dev.Corp.Ltd.,

*[Signature]*  
Asstt. General. Manager(IA)

*[Signature]*

*[Signature]*

**HSIIDC - your partner in progress**

पंजीकृत कार्यालय : नं० सी० 13-14, सैक्टर 6, पंचकुला-134 109

Regd Off. : NO. C-13-14, SECTOR 6, PANCHKULA • TEL. : 2590481-83, FAX : 91(172) 2590474, E-MAIL : hsidc@chd.nic.in • WEBSITE : www.hsidc.nic.in  
NEW DELHI OFFICE : Tel. : 23347680-81-82 • Fax : 91 (11) 23347688 • E-mail : hsidc@vsnl.net  
Manakpur Office : Tel. (01735) 286496



22.  
Amature — R-1/5.

**Haryana State Pollution Control Board**  
S.C.O No. 131, Sector-17, Jagadhri (Yamuna Nagar)  
Ph.-1732-200137

No. HSPCB/YMN/...55.16.....

Dated 18./2.../2011

To

**M/s Synochem Organics Pvt. Ltd,**  
**Plot No.-54, HSIDC, Manakpur,**  
**Yamuna Nagar**

**Subject: Grant of Consent for discharge of effluent under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended to date from 2010-15.**

Please refer to your common consent application form for the year 2010-15 received in this office on **5.05.2010** on the subject noted above.

With reference to your above referred application for consent for the discharge of domestic effluent into **Septic Tank** and trade effluent for **recirculation** along with analysis report of sewage / trade effluent for current year analyzed from board's lab / recognized laboratory under Water (Prevention and control of Pollution) Act, 1974 hereinafter referred as the Act, **M/s Synochem Organics Pvt. Ltd, Plot No.-54, HSIDC, Manakpur, Yamuna Nagar** are authorized for the year 2010-15 by the Haryana State Pollution Control Board. As per notification issued by Haryana State Pollution Control Board dated 01.04.2010 and Powers delegated to District Level Committee (Lower) there under and authorized to act as the State Board for the Prevention and Control of Pollution of water under provisions of Water Act, 1974, to discharge their effluent arising out of their premises in accordance with the conditions as mentioned below: -

1. The daily quantity of domestic effluent discharged into sewer / septic tank and soak pit from the factory shall not exceed **1000** Litres / day.
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bled water etc.) discharging from the factory into public sewer / Drain / On land for percolation / Irrigation shall not exceed **Nil** Litres per day.
3. The industry has been assessed for the purpose of consent fee with investment cost (Land, building, plant and machinery) of **<Rs. 2 Crore**. For the year **2010-15** in case the investment cost varies as per the annual report for the year duly audited by the Chartered Accountant, the difference of consent / licence fee, if any, arises, the Industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.
4. That the unit is manufacturing **Formaldehyde**.
5. The industry shall ensure that various characteristics of the effluent remain within the tolerance limits as specified in EPA Standard and as amended from the time to time and at no time the concentration of any characteristics should exceed these limits for discharge of sewage effluent into **Septic Tank** Having final outlets and trade effluent into on **Nil** having final outlets.
6. The industry would immediately submit the consent application form to the Board in the event of any change in the raw material in process, mode of treatment / discharge of effluent / city of effluent, no. of outlets.
7. In case of any change of process at any stage during the year **2010-15** the industry shall submit fresh consent application along with the consent fee if found due, which may be on any account

Mamta

and that shall be paid by the industry and the industry would immediately submit the form to the Board in the event of any change during the year in the raw material, quantity of effluent mode of discharge, No of outlets treatment facilities etc.

8. The officer / Officials of the Board shall reserve the right to access for the inspection of industry in connection with the various process and the treatment facilities. The consent is subject to review by the Board at any time.
9. The industry shall apply for consent at least 30 days before the date of expiry of the consent.
10. The industry shall not discharge any altered quantity / quality of the trade / domestic effluent without prior permission of Board.
11. Permissible limits for any pollutants mentioned in the consent order should not exceed the concentration permitted in the effluent by the Board.
12. The industry shall pay the balance fee in case it is found due from the industry at any time later on.
13. In case the industrial uses the Municipal / HUDA / HSIDC, Manakpur Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
14. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
15. The consent being issued provisionally only with a view of accommodates the unit to provide it an opportunity to modify its operations immediately so as to bring them in conformity with the law of the land.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain / water bodies.
18. The industry is closed temporary own its own, they shall inform the Board and obtain permission before restart the unit.
19. The industry shall submit A/R once in 3 months in case of 17 Category units & 19 category L & M units shall submit A/R once in 6 months.
20. The industry shall comply the public liability insurance Act, 1991 as amended to date.
21. The industry shall submit Environmental Audit Statement once in a year.
22. The industry shall obtain Environmental Clearance if applicable as per MOEF Notification Dt. 1-09-2006.
23. The industry shall inform to HO / RO office immediately by FAX in case of failure of ETP.
24. In case of bye passing the effluent the consent shall be deemed revoke.
25. The industry shall comply all the Directions / Rules / Instructions issued time to time by the Board.
26. If the Industry fails to adhere to any of the conditions of this consent order, the consent so granted shall be automatically lapse.

M/s: Synochem Organics Pvt. Ltd, Plot No.-54, HSIDC, Manakpur,, Distt.  
Yamuna Nagar

Specific Conditions : -

1. The unit will run/maintain its recirculation system regularly
2. Unit shall adhere to the noise level and maintain acoustic chamber on its D.G. Set.
3. The unit shall obtain prior N.O.C. before expansion/modification/up gradation of the process/plant/machinery.
4. The unit will adhere to the norms laid down by the HSPCB and obtain clearance from all other departments if applicable.
4. The unit will be bound to deposit compounding fee if Govt. decides in future, in case of non-compliance, the consent will be revoked. Thus consent so granted is without prejudice to the action to be taken in respect of such violations, if any.

Note: This consent to operate is only from pollution control board and does not mean consent from other Departments.

*M. B. Singh*  
18/3  
Regional Officer  
Yamuna Nagar

Endst. No. HSPCB/YMN/.....

Dated:...../...../2011

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information w.r.t. proceedings of DLC meeting held on dated 16.03.2011 and minutes issued vide HSPCB /DLC/ YMN /5349 dated 16.03.2011.

Regional Officer  
Yamuna Nagar

*Mamta*



25.  
Annexure - R-1/6.

**Haryana State Pollution Control Board**  
S.C.O No. 131, Sector-17, Jagadhri (Yamuna Nagar)

No. HSPCB/YMN/DLC/2010/5518

++91-1732-200137(Tel.)

Dated: 18/2/2011

To

**M/s Synochem Organics Pvt. Ltd.,  
# 54, HSIDC, Manakpur,  
Yamuna Nagar**

**Subject: Grant of Consent (From Pollution Angle) for emission of Air under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 as amended to date from 2010-15.**

Please refer to your consent application form I for the year 2010-15 received in this office on **5.05.2010** on the subject noted above.

With reference to your above application for consent for the emission / continuation of emission of SPM air pollutants into atmosphere under the Air (Prevention and Control of Pollution) Act, 1981 hereinafter referred as the Act. **M/s Synochem Organics Pvt. Ltd., # 54, HSIDC, Manakpur, Yamuna Nagar** are authorized for the year 2010-15 by the Haryana State Pollution Control Board. As per notification issued by Haryana State Pollution Control Board dated 01.04.2010 and Powers delegated to District Level Committee (Lower) there under and authorized to act as the State Board for the Prevention and Control of Pollution of Air under provisions of Air Act, 1981, under section 4 to discharge their Air pollutants being emitted out of their factory premises in accordance with the conditions as mentioned below: -

1. The applicants shall maintain good house keeping both within the factory and in the premises. All house pipelines, valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor be passed through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension platform of specified size and strength fully arrangements, electronic connection and also provide sampling ports in stack etc.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his/its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of this consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result increased emission or result in violation of emission standards shall be forthwith reported to this Board
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided under intimation and approval of the Board.
8. All processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of any untoward incident.

*Mamta*

9. The applicant shall furnish to all visiting officer and /or the State Board, any information regarding construction / installation or operation of the establishment or emission control system and such particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specifications which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry in carrying on/proposed to carry on its business.
11. The existing air pollution control equipment of required shall be altered or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) Land fill case of in material, care being taken to ensure that the material does not give rise to leachate which may percolate in ground water of carried away with storm run off.
  - (ii) Composting is case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an affidavit to the effect that the above conditions shall be complied with by them duly attested by 1st class Magistrate/Notary Public/Oath Commissioner.
14. The applicant shall make ensure that the emission of the air pollutant shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 30 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant along with the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric Power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b) Not later than 30 days from the date of this consent certify in writing to the Member Secretary that the reduction loss or failure of one or more of the primary source of electric Power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The Liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted underwater (Prevention and Control of Pollution Act, 1974 by this Board).
20. If due of any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order, the consent so granted shall automatically lapse.
  - a) The industry shall discharge all the gases through a stack of minimum height.
  - b) The height of stack shall conform to the following criteria.
    - (i)  $H=14.Q.0.3$  Where sulphur-dioxide is emitted.  
 $Q$ =Sulphur dioxide emission as K/hr.
    - (ii)  $H=74 Q^{27}$  where particulate matter is emitted.  
 $Q$ =particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.
23. Nothing is this consent shall be deemed to preclude the instruction of any legal action nor receive the applicant from any responsibility. Liabilities of penalties to which the applicant is or may be subject.
24. The industry shall maintain the following record to the satisfaction of the Board.
  - a) The industries shall install separate energy meter and maintain log books for running or all air pollution control devices or pumps/motors used for running of the same.
  - b) Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
25. The industry shall provide adequate arrangement for fighting the accidental leakages discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. Which are likely to cause environment pollution.
26. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
27. The industry shall submit A/R with in 3 months in case of 17 categories and once in 6 months 19 categories L & M and keep all the parameters within limit.
28. The industry shall submit on site/off site emergency plan.
29. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
30. The industry shall submit Environmental Audit Report once in a year.

M/s **Synochem Organics Pvt. Ltd., # 54, HSIDC, Manakpur, Yamuna Nagar**

- 31. The industry shall comply noise Pollution (Regulation and Control) Rules, 2000.
- 32. The industry shall install ambient Air station in case of 17 & 19 categories large & medium.
- 33. The industry shall obtain Environmental Clearance if applicable as per MOEF Notification.
- 34. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
- 35. In case of by passing the emission, the consent shall be deemed revoke.
- 36. The industry shall comply all the Directions/Rules/Instructions issued time to time by the Board.
- 37. The unit will not emit air pollution without prior approval of the Board and in case the unit is found polluting at any stage, the consent so granted shall become invalid.

**Specific Conditions**

- 1. The unit will run/maintain its APCM regularly
- 2. Unit shall adhere to the noise level and maintain/ provide acoustic chamber on its D.G. Set.
- 3. The unit shall obtain prior N.O.C. before expansion/modification/up gradation of the process/plant/machinery.
- 4. The unit will adhere to the norms laid down by the HSPCB and obtain clearance from all other departments if applicable.
- 5. The unit will be bound to deposit compounding fee if Govt. decides in future, in case of non-compliance, the consent will be revoked, thus consent so granted is without prejudice to the action to be taken in respect of such violations, if any.

Note: This consent to operate is only from pollution control board and does not mean consent from other Departments.

*[Signature]*  
**Regional Officer  
Yamuna Nagar**

**Endst. No. HSPCB/YMN/.....**

**Dated:...../...../2011.**

A copy of the above is forwarded to the Chairman, Haryana State Pollution Control Board, Panchkula for information w.r.t. proceedings of DLC meeting held on dated 16.03.2011 and minutes issued vide HSPCB /DLC/ YMN /5349 dated 16.03.2010.

**Regional Officer  
Yamuna Nagar**

*[Signature]*

Issued On: 14-04-2013

Form No. 4 (PRESCRIBED UNDER RULE 8)

GOVERNMENT OF HARYANA  
CHIEF INSPECTOR OF  
FACTORIES, HARYANA

# REGISTRATION & LICENSE TO WORK A FACTORY

उत्पादकता एवं सामाजिक न्याय  
PRODUCTIVITY WITH SOCIAL JUSTICE

LABOUR DEPARTMENT HARYANA  
श्रम विभाग हरियाणा

शान्ति, सामंजस्य एवं सुरक्षा  
PEACE, HARMONY AND SAFETY

Licence is hereby granted to

Occupier Details  
Sh./Smt. VIKAS GUPTA

Factory Details  
M/s SYNOCHEM ORGANICS PVT. LTD

54, HSIIDC, MANAKPUR, HSIIDC, Industrial Estate, Manakpur, Jagadhari  
Jagadhri, Yamunanagar

Licence Registration No. YNR-ONLINE-CHD-S-41  
Licence Serial No. YNR-ONLINE-CHD-S-41

valid only for the premises described below  
for use as a factory employing not more than  
19 persons on any one day  
during the year and using motive power not  
exceeding 199 H.P. Subject to the  
provisions of the Factories Act, 1948, and  
the Rules made there under.

The licence shall remain in force till the 31st  
day of December, 2014.....

D P Singh

ADISH-YNR-II

Parvesh Kumar  
(ACIF)

For Chief Inspector of Factories  
Haryana, Chandigarh



सत्यमेव जयते

## DESCRIPTION OF THE LICENCED PREMISES

The licenced premissis shown on  
Building Plan approved vide No.

YNR/BP/S-484/1017

Date: 27-09-2011

are situated at the address given  
above and consist of building  
as per approved drawings.



DIRECTORATE OF  
INDUSTRIAL SAFETY  
& HEALTH

LABOUR DEPARTMENT  
HARYANA, CHANDIGARH

<http://hrylabour.gov.in>

ebf9 ecff b870 79f8

*Mantra*

Issued On: 22-04-2015

Form No. 4 (PRESCRIBED UNDER RULE 8)

29.

Annexure- R-1/8

GOVERNMENT OF HARYANA  
CHIEF INSPECTOR OF  
FACTORIES, HARYANA

# RENEWAL OF FACTORY LICENCE

उत्पादकता एवं सामाजिक न्याय  
PRODUCTIVITY WITH SOCIAL JUSTICE

LABOUR DEPARTMENT HARYANA  
श्रम विभाग हरियाणा

शान्ति, सामंजस्य एवं सुरक्षा  
PEACE, HARMONY AND SAFETY



सत्यमेव जयते

## DESCRIPTION OF THE LICENCED PREMISES

The licenced premises shown on  
Building Plan approved vide No.

YNR/FBP/S-484/1017

Dated- 27-09-2011

are situated at the address given  
above and consist of building  
as per approved drawings.

DIRECTORATE OF  
INDUSTRIAL SAFETY  
& HEALTH

LABOUR DEPARTMENT  
HARYANA, CHANDIGARH

Licence is hereby granted to

Occupier Details  
Sh./Smt. VIKAS GUPTA

Factory Details  
M/s SYNOCHEM ORGANICS PVT. LTD  
54, HSIIDC, MANAKPUR, HSIIDC, Industrial Estate, Manakpur, Jagad  
Jagadhri, Yamunanagar

Licence Registration No. YNR-ONLINE-CHD-S-41  
Licence Serial No. YNR-ONLINE-CHD-S-41

valid for the premises described below for use as a  
factory is hereby renewed for the year ..... 2015-2019  
subject to the provisions of the Factories Act, 1948  
and the rules made thereunder.

This licence shall remain in force till 31st day of  
December ..... 2019

### RENEWAL DETAILS

Year	Maximum Horse Power	Maximum No. of Workers	Amount of Fee paid	Authorised Officer
2015-2019	199	19	5150	Surender Singh (ADISH-YNR-II)



For Ravi S. Yadav  
(ADDL DIR IS&H)  
Chief Inspector of Factories  
Haryana, Chandigarh

Mamta

This is computer generated factory license to check & verify please login to  
<http://hrylabour.gov.in> with factory license verify no. 2d56 6158 4b46 d149



30.  
Annexure-R-1/9

**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**

Website - www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com  
Tele Fax No. - 0172-2577870-73

No. HSPCB/Consent/ : 2846615YAMCTO1874079

Dated:03/05/2015

To

M/s :Synochem Organics Pvt Ltd  
54 HSIIDC Manakpur, Industrial Estate Jagadhri  
YAMUNANAGAR

Subject: Grant of Consent to operate for discharge of effluent under section 25/26 of the Water(Prevention & Control of Pollution) Act, 1974, from **01/04/2015 - 31/03/2018**

Please refer to your consent application received on dated **30/04/2015** in Regional Officer, Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the discharge of domestic effluent and trade effluent under Water (Prevention & Control of Pollution) Act, 1974 hereinafter referred as the Act M/s **Synochem Organics Pvt Ltd** is hereby authorized by the Haryana State Pollution Control Board, to discharge their effluent arising out of their premises in accordance with the terms and conditions as mentioned below:-

1. The daily quantity of domestic effluent from the factory shall not exceed **0.5 KLD**
2. The daily quantity of the industrial effluent (Process, floor & equipment wash, cooling and bleed water) from the factory shall not exceed **0 KLD**
3. **The industry has been assessed for the purpose of Consent to operate fee with investment cost (land, building, plant and machinery) of Rs. 279.1 Lakh. In case the investment cost varies as per the annual report for the years duly audited by the Chartered Accountant, the difference of Consent to operate fee, if any, arises, the industry shall pay the same amount within one month of the receipt of notice from the Board in this regard.**
4. The consent to operate shall be valid for the period from **01/04/2015 - 31/03/2018**
5. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
6. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent.  
In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.
7. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
8. The industry shall not discharge any altered quantity/quality of the trade/domestic effluent without prior permission of the Board.

*Monta*

9. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
10. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
11. In case the industrial unit uses the Municipal/HUDA/Industrial Estate Sewerage system for disposal of effluent for the final disposal they will submit the sewerage connection certificate.
12. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
13. The industry will plant minimum three varieties (Eucalyptus, Su Babul or any suitable variety) of trees in the vacant area.
14. The consent to operate under Air (Prevention & Control of Pollution) Act, 1981 should be obtained.
15. The industry shall obtain Authorization under Hazardous Waste (Management handling and transbonding movement) Rules, 2008 as amended to date.
16. The industry shall install separate Energy Meter for ETP and also maintain log book for energy and chemical consumption.
17. The industry shall obtain permission from Irrigation Department for discharging effluent into any drain/water bodies.
18. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
19. The industry shall provide non-leachate storage facilities for storage of Hazardous Waste or dispose off same in the common facilities & will adhere to the norms laid down as per the amended notification under HWTM Rules, 2008
20. The industry shall submit A/R once in 3 months in case of 17 categories and other categories. The L&M shall submit A/R once in 6 months.
21. The industry shall comply the Public Liability Insurance Rules, 1991, as amended to date.
22. The industry shall submit Environmental Audit /Report once in a year.
23. The industry shall obtain Environmental Clearance, if applicable as per MOEF Notification.
24. The industry shall inform to HO/RO office immediately by FAX in case of failure of ETP.
25. In case of bye passing the effluent the consent to operate shall be deemed revoke.
26. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

1. The unit shall not discharge any trade effluent without prior permission of Board

Other Conditions :

1. Unit will apply for CTO 90 days before expiry of this CTO.

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*



32.  
Annexure - R-1/10.

**HARYANA STATE POLLUTION CONTROL BOARD**  
**C-11, SECTOR-6, PANCHKULA**

Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcb.pkl@sifymail.com](mailto:hspcb.pkl@sifymail.com)  
Tele Fax No. - 0172-2577870-73

No. HSPCB/Consent/ : 2846615YAMCTOHWM1874079

Dated:03/05/2015

To.

M/s :Synochem Organics Pvt Ltd  
54 HSIIDC Manakpur, Industrial Estate Jagadhri  
YAMUNANAGAR

**Subject: Grant of consent for emission of Air under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981, from 01/04/2015 to 31/03/2018**

Please refer to your consent application received on dated 30/04/2015 in Regional Officer , Yamuna Nagar on the subject cited above.

With reference to your above application for consent for the emission/ continuation of emission of S.P.M. air pollutions into atmosphere under Air (Prevention & Control of Pollution) Act, 1981 hereinafter referred as the Act.

M/s Synochem Organics Pvt Ltd are authorized by the Haryana State Pollution Control Board to discharge their air pollution being emitted out of their factory premises in accordance with the condition as mentioned below:-

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. Two or more ducts with different nature of exhaust gases should neither be intermixed nor to be through a common chimney.
3. Adequate facilities should be provided for sampling viz sampling holes at specified locations and dimension. The platform of specified size and strengthful arrangements electric connection also be provided.
4. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
5. The disturbed condition in any of plant/plants of the factory which is likely to result in increased emission or result in violation of emission standards shall be forthwith reported to this Board under intimation to the Member Secretary, Haryana State Pollution Control Board.
6. The toxic chemicals materials should be handled with due safety. The storage of toxic chemicals should be such that in case of emergency the chemicals could be transferred to other empty tank automatically and which should be followed by an approved air pollution control equipment designed for worst conditions.
7. A green belt (having sufficient tall and dense tree) around the factory should be provided.

*Mantel*

8. All the processes using toxic chemical/harmful gases should be equipped with an emergency siren system in working conditions for alarming the general public in case of untoward incident.
9. The applicant shall furnish to all visiting officer and/or the State Board, any information regarding the construction/installation or operation of the establishment or emission control system and such other particulars as may be pertinent to prevention and control of air pollution. The industry shall also maintain and make available inspection book to the officers of the Board during their visits.
10. The air pollution control equipment of such specification which shall keep the emissions within the emission standard as approved by the State Board from time to time shall be installed and operated in the premises where the industry is carrying on/proposed to carry on its business.
11. The existing air pollution control equipment if required shall be alerted or replaced in accordance with the direction of the Board.
12. All solid wastes arising in the factory premises shall be properly graded and disposed of by:-
  - (i) In case of Land fill material, care should be taken to ensure that the material does not give rise to leachate which may percolate in ground water of carried away with storm run off.
  - (ii) Composting in case of bio degradable materials.
  - (iii) If the method of incineration is used for the disposal of solid waste the consent application should be processed separately and it should be taken up which consent is granted.
13. The industry shall submit an undertaking to the effect that the above conditions shall be complied with by them.
14. The applicant shall ensure that the emission of the air pollutants shall remain within emission standards as approved by the State Board from time to time.
15. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent.
16. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
17. The applicant shall either:-
  - a) Not later than 30 days from the date of consent order, certify in writing to the Member Secretary that the applicant had installed or provided for alternate electric power source sufficient to operate all the facilities installed by the applicant to maintain compliance with the terms and conditions of the consent.
  - b). Not later than 30 days from the date of this consent certify in writing to the Member Secretary that upon the reduction loss or failure of one or more of the primary source of electric power to any facilities installed by the application to maintain compliances with the term and conditions of this consent, the application shall proportionally reduce or otherwise control production and/or all emissions in order to maintain compliance with terms and conditions of this consent.
18. There should not be any fugitive emission from the premises.
19. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the standards stipulated in the consent granted under Water (Prevention & Control of Pollution) Act, 1974 by this Board.
20. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
21. If the industry fails to adhere to any of the condition of this consent order the consent so granted shall automatically lapse.
22. The unit shall obtain consent under Water (Prevention & Control of Pollution) Act, 1974 and authorization under HWTM Rules, 2008.

- 23. (a) The industry shall discharge all the gases through a stack of minimum height.  
 (b) The height of stack shall conform to the following criteria:  
 (i)  $H = 14.Q^{0.3}$  Where sulphur-dioxide is emitted.  
 $Q =$  Sulphur dioxide emission as Kg/hr.  
 (ii)  $H = 74.Q^{0.27}$  where particulate matter is emitted.  
 $Q =$  particulate matter emission as tonne/hr. If by using the formula given above the stack height arrived is more than 9 m then this higher stack should be used.  
 (iii) The minimum stack height should be 30 Mts.
- 24. Nothing in this consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibility, liabilities or penalties to which the applicant is or may be subject.
- 25. The industry shall maintain the following record to the satisfaction of the Board.
  - 1. The industries shall install separate energy meter and maintain log books for running of all air pollution control devices or pumps/motors used for running of the same.
  - 2. Register showing the results of various tests conducted by industry for monitoring of stack emission and ambient air.
- 26. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
- 27. The consent being issued by the Board as above doesn't imply that unit performance conforms to law as required. The consent is being issued provisionally only with a view to accommodate the unit to provide it an opportunity to modify its operation immediately so as bring them in conformity with the law of the land.
- 28. The industry shall provide non-leachate storage facilities for proper disposal of Hazardous wastes.
- 29. The industry shall provide acoustic chambers on DG sets to control noise pollution and ensure noise level within the permissible limit.
- 30. The industry shall submit on site/off site emergency plan, if required.
- 31. The industry shall submit A/R within 3 months in case of 17 categories and once in 6 months, other categories L & M and keep all the parameters within limit.
- 32. The industry shall comply the public liability insurance Rule, 1991 as amended to date.
- 33. The industry shall submit Environmental Audit report once in a year.
- 34. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
- 35. The industry shall install ambient air station in case of 17 & other categories large & medium.
- 36. The industry shall obtain environmental clearance, if applicable as per MOEF notification.
- 37. The industry shall inform to HO/RO office immediately by FAX in case of failure of APCM.
- 38. In case of by passing the emissions, the consent shall be deemed revoked.
- 39. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

**Specific Conditions :**

- 1 The unit shall not use any source of emission except DG set

**Other Conditions :**

- 1. Unit will apply for CTO 90 days before expiry of this CTO.

*Mant...*

*Regional Officer, HQ  
For and be'half of chairman  
Haryana State Pollution Control Board,  
Panchkula.*

*---It is system generated certificate no signature is required---*

में पूर्व जमा किया जाएगा और उसे मंत्रालय के प्रादेशिक कार्यालय, विशेषज्ञ मूल्यांकन समिति तथा विनियामक प्राधिकरण के अनुमोदन के पश्चात् सुधारकारी योजना और प्राकृतिक तथा सामुदायिक संसाधन आवर्धन योजना के सफलतापूर्वक कार्यान्वयन के पश्चात् निर्मुक्त किया जाएगा।

14. गेसी परियोजनाएं और क्रियाकलाप, जो इस अधिसूचना की तारीख को उल्लंघनकारी हैं, इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए आवेदन करने के पात्र होंगे और परियोजना प्रस्तावक इस अधिसूचना के अधीन पर्यावरणीय अनापत्ति के लिए केवल इस अधिसूचना की तारीख से छह मास के भीतर ही आवेदन कर सकते हैं।

[फा. सं. 22-116/2015-आईए-III]

मनोज कुमार सिंह, संयुक्त सचिव

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE  
NOTIFICATION**

New Delhi, the 14th March, 2017

**S.O. 804(E).**—Whereas, a draft notification under sub-section (1), and clause (v) of sub-section (2) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii), *vide* number S.O. 1705(E), dated the 10<sup>th</sup> May, 2016, as required by sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for finalising the process for appraisal of projects for grant of Terms of Reference and Environmental Clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance under the Environment Impact Assessment Notification, 2006 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

2. And whereas, copies of the said notification were made available to the public on the 10<sup>th</sup> May, 2016;

3. And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government.

4. Whereas, subject to the provisions of the Environment (Protection) Act, 1986, under sub-section (1) of section 3 of the Act, the Central Government has the power to take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of the environment and preventing, controlling, and abating environment pollution;

5. Whereas, section 5 of the Environment (Protection) Act, 1986 empowers the Central Government to give directions which reads as "Notwithstanding anything contained in any other law but subject to the provisions of this Act, the Central Government may, in the exercise of its powers and performance of its functions under this Act, issue directions in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions;

6. Whereas the Ministry of Environment, Forest and Climate Change issued Office Memoranda dated 12.12.2012 and 27.06.2013 to establish a process for grant of environmental clearance to cases of violation.

7. Whereas, the Hon'ble High Court of Jharkhand had passed an order dated the 28<sup>th</sup> November, 2014 in W.P. (C) No. 2364 of 2014 in the matter of Hindustan Copper Limited *Versus* Union of India in which the High Court held that the conditions laid down under Office Memorandum dated 12<sup>th</sup> December, 2012 in paragraph No. 5 (i) and 5 (ii) were illegal and unconstitutional and had further held that action for alleged violation would be an independent and separate proceeding and therefore, consideration of proposal for environment clearance could not await initiation of action against the project proponent. The Hon'ble Court further ruled that the proposal for environment clearance must be examined on its merits, independent of any proposed action for alleged violation of the environmental laws;

8. And whereas, Hon'ble National Green Tribunal, Principal Bench *vide* its order dated 7<sup>th</sup> July, 2015 in Original Application No. 37 of 2015 and Original Application No. 213 of 2015 had also held that the Office Memoranda dated 12<sup>th</sup> December, 2012 and 24<sup>th</sup> June, 2013 on the subject of consideration of proposals for Terms of Reference or Environment Clearance or Coastal Regulation Zone Clearance involving violations of the Environment (Protection) Act, 1986 or Environment Impact Assessment Notification, 2006 Coastal Regulation Zone Notification, 2011 could not alter or amend the provisions of the Environment Impact Assessment notification, 2006 and had quashed the same;
9. And whereas, the Ministry of Environment, Forest and Climate Change and State Environment Impact Assessment Authorities have been receiving certain proposals under the Environment Impact Assessment Notification, 2006 for grant of Terms of References and Environmental Clearance for projects which have started the work on site, expanded the production beyond the limit of environmental clearance or changed the product mix without obtaining prior environmental clearance;
10. Whereas, the Ministry of Environment, Forest and Climate Change deems it necessary for the purpose of protecting and improving the quality of the environment and abating environmental pollution that all entities not complying with environmental regulation under Environment Impact Assessment Notification, 2006 be brought under compliance with in the environmental laws in expedient manner;
11. And whereas, the Ministry of Environment, Forest and Climate Change deems it necessary to bring such projects and activities in compliance with the environmental laws at the earliest point of time, rather than leaving them unregulated and unchecked, which will be more damaging to the environment and in furtherance of this objective, the Government of India deems it essential to establish a process for appraisal of such cases of violation for prescribing adequate environmental safeguards to entities and the process should be such that it deters violation of provisions of Environment Impact Assessment Notification, 2006 and the pecuniary benefit of violation and damage to environment is adequately compensated for;
12. And whereas, Hon'ble Supreme Court in *Indian Council for Enviro-Legal Action Vs. Union of India* (the Bichhri village industrial pollution case), while delivering its judgment on 13<sup>th</sup> February, 1996, analyzed all the relevant provisions of law and concluded that damages may be recovered under the provisions of the Environment (Protection) Act, 1986 (1996 [3] SCC 212). The Hon'ble Court observed that ..... section 3 of the Environment (Protection) Act, 1986 expressly empowers the Central Government [or its delegate, as the case may be] to "take all such measures as it deems necessary or expedient for the purpose of protecting and improving the quality of environment.....". Section 5 clothes the Central Government [or its delegate] with the power to issue directions for achieving the objects of the Act. Read with the wide definition of "environment" in Section 2 (a), Sections 3 and 5 clothe the Central Government with all such powers as are "necessary or expedient for the purpose of protecting and improving the quality of the environment". The Central Government is empowered to take all measures and issue all such directions as are called for the above purpose. In the present case, the said powers will include giving directions for the removal of sludge, for undertaking remedial measures and also the power to impose the cost of remedial measures on the offending industry and utilize the amount so recovered for carrying out remedial measures..... Hon'ble Court has further observed that levy of costs required for carrying out remedial measures is implicit in Sections 3 and 5 which are couched in very wide and expansive language. Sections 3 and 5 of the Environment (Protection) Act, 1986, apart from other provisions of Water and Air Acts, empower the Government to make all such directions and take all such measures as are 'necessary or expedient for protecting and promoting the 'environment', which expression has been defined in very wide and expansive terms in Section 2 (a) of the Environment (Protection) Act. This power includes the power to prohibit an activity, close an industry, direct to carry out remedial measures, and wherever necessary impose the cost of remedial measures upon the offending industry. The question of liability of the respondents to defray the costs of remedial measures can also be

looked into from another angle, which has now come to be accepted universally as a sound principle, viz., the "Polluter Pays" Principle. "The polluter pays principle demands that the financial costs of preventing or remedying damage caused by pollution should lie with the undertakings which cause the pollution, or produce the goods which cause the pollution".

13 (1). Now, therefore, in exercise of the powers conferred by sub-section (1) and sub clause (a) of clause (i) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986; the Central Government hereby directs that the projects or activities or the expansion or modernisation of existing projects or activities requiring prior environmental clearance under the Environment Impact Assessment Notification, 2006 entailing capacity addition with change in process or technology or both undertaken in any part of India without obtaining prior environmental clearance from the Central Government or by the State Level Environment Impact Assessment Authority, as the case may be, duly constituted by the Central Government under sub-section (3) of Section 3 of the said Act, shall be considered a case of violation of the Environment Impact Assessment Notification, 2006 and will be dealt strictly as per the procedure specified in the following manner:-

(2) In case the projects or activities requiring prior environmental clearance under Environment Impact Assessment Notification, 2006 from the concerned Regulatory Authority are brought for environmental clearance after starting the construction work, or have undertaken expansion, modernization, and change in product- mix without prior environmental clearance, these projects shall be treated as cases of violations and in such cases, even Category B projects which are granted environmental clearance by the State Environment Impact Assessment Authority constituted under sub-section (3) Section 3 of the Environment (Protection) Act, 1986 shall be appraised for grant of environmental clearance only by the Expert Appraisal Committee and environmental clearance will be granted at the Central level.

(3) In cases of violation, action will be taken against the project proponent by the respective State or State Pollution Control Board under the provisions of section 19 of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate will be issued till the project is granted the environmental clearance.

(4) The cases of violation will be appraised by respective sector Expert Appraisal Committees constituted under sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 with a view to assess that the project has been constructed at a site which under prevailing laws is permissible and expansion has been done which can be run sustainably under compliance of environmental norms with adequate environmental safeguards; and in case, where the finding of the Expert Appraisal Committee is negative, closure of the project will be recommended along with other actions under the law.

(5) In case, where the findings of the Expert Appraisal Committee on point at sub-para (4) above are affirmative, the projects under this category will be prescribed the appropriate Terms of Reference for undertaking Environment Impact Assessment and preparation of Environment Management Plan. Further, the Expert Appraisal Committee will prescribe a specific Terms of Reference for the project on assessment of ecological damage, remediation plan and natural and community resource augmentation plan and it shall be prepared as an independent chapter in the environment impact assessment report by the accredited consultants. The collection and analysis of data for assessment of ecological damage, preparation of remediation plan and natural and community resource augmentation plan shall be done by an environmental laboratory duly notified under Environment (Protection) Act, 1986, or a environmental laboratory accredited by National Accreditation Board for Testing and Calibration Laboratories, or a laboratory of a Council of Scientific and Industrial Research institution working in the field of environment.

(6) The Expert Appraisal Committee shall stipulate the implementation of Environmental Management Plan, comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefit derived due to violation as a condition of environmental clearance.

(7) The project proponent will be required to submit a bank guarantee equivalent to the amount of remediation plan and Natural and Community Resource Augmentation Plan with the State Pollution Control Board and the quantification will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority and the bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the remediation plan and Natural and Community Resource Augmentation Plan, and after the recommendation by regional office of the Ministry, Expert Appraisal Committee and approval of the Regulatory Authority.

14. The projects or activities which are in violation as on date of this notification only will be eligible to apply for environmental clearance under this notification and the project proponents can apply for environmental clearance under this notification only within six months from the date of this notification.

[F. No. 22-116/2015-IA-III]

MANOJ KUMAR SINGH, Jt. Secy.

*Manoj*



**HARYANA STATE POLLUTION CONTROL BOARD**

SCO-131 Sector-17, HUDA  
Jagadhari Ph.01732-200137  
E-mail: hspcb.pkl@sify.com



40.  
Annexure - R-1/12

No. HSPCB/Consent/ : 2846618YAMCTO5081752

Dated:13/04/2018

To.

M/s :Synochem Organics Pvt Ltd  
54 HSIIDC Manakpur, Industrial Estate Jagadhri

Subject: Grant of consent to operate to M/s Synochem Organics Pvt Ltd.

Please refer to your application no. 5081752 received on dated 2018-03-14 in regional office Yamuna Nagar. With reference to your above application for consent to operate, M/s Synochem Organics Pvt Ltd is here by granted consent as per following specification/Terms and conditions.

<b>Consent Under</b>	BOTH
<b>Period of consent</b>	01/04/2018 - 31/03/2023
<b>Industry Type</b>	Urea formaldehyde manufacturing units
<b>Category</b>	ORANGE
<b>Investment(In Lakh)</b>	279.100006
<b>Total Land Area(Sq. meter)</b>	0.0
<b>Total Builtup Area(Sq. meter)</b>	0.0
<b>Quantity of effluent</b>	
1. Trade	0.0 KL/Day
2. Domestic	1.0 KL/Day
<b>Number of outlets</b>	1.0
<b>Mode of discharge</b>	
1. Domestic	Septic tank
2. Trade	00
<b>Domestic Effluent Parameters</b>	
1. NA	
<b>Trade Effluent Parameters</b>	
1. NA	
<b>Number of stacks</b>	1
<b>Height of stack</b>	
1. stack	32 meter
<b>Emission parameters</b>	
1. SPM	1200 mg/m3
<b>Product Details</b>	
1. Formaldehyde	55 Metric Tonnes/day
<b>Capacity of boiler</b>	

Mant...

1. BOILER	0.3 Ton/hr
<b>Type of Furnace</b>	
1. NA	
<b>Type of Fuel</b>	
1. Wood	50 KG/day
<b>Raw Material Details</b>	
Methanol	20 Metric Tonnes/Day

**RAJINDER SHARMA**  
 Digitally signed by  
 RAJINDER SHARMA  
 Date: 2018.04.13  
 14:17:52 +05'30'

*Regional Officer, Yamuna Nagar  
 Haryana State Pollution Control Board.*

**Terms and conditions**

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

- 11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.
- 12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.
- 13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.
- 14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.
- 15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.
- 16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

**Specific Conditions :**

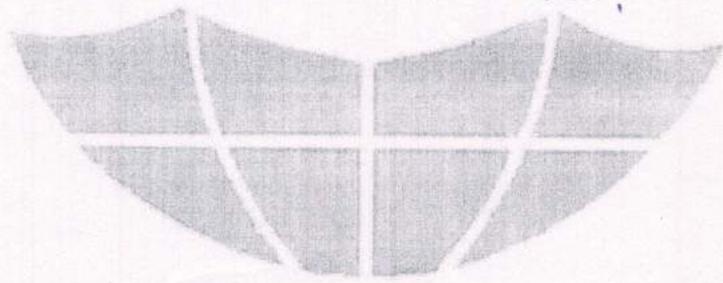
- 1. That the unit will submit the analysis report from the Board lab within one month from the date of issue of first consent to operate.
- 2. That the unit will run and maintain the APCM.
- 3. That the unit will apply for renewal of consent to operate before 90 days from the expiry of this CTO.

**HARYANA STATE**

**RAJINDER SHARMA**  
 Digitally signed by  
 RAJINDER SHARMA  
 Date: 2018.04.13  
 14:19:02 +05'30'  
*Regional Officer, Yamuna Nagar*

*Haryana State Pollution Control Board.*

*M. M. M.*





Synergizing Chemistry

# SYNOCHEM ORGANICS PRIVATE LIMITED

CIN: U24100HR2008PTC081675

**Registered Office :** Plot No. 54, HSIIDC, Manakpur, Chhachhrauli Road, Jagadhri, Yamuna Nagar, Haryana - 135003

**Email :** accounts@synochemorganics.com, **Mob.:** 9355888854

**CERTIFIED TRUE COPY OF THE RESOLUTION PASSED IN THE BOARD MEETING OF SYNOCHEM ORGANICS PRIVATE LIMITED HELD ON MONDAY, 7<sup>TH</sup> DAY OF DECEMBER, 2020 AT 06:00 P.M. AT PLOT NO. 54, HSIIDC, MANAKPUR CHHACHHRAULI ROAD, JAGADHRI, YAMUNA NAGAR, HARYANA - 135003.**

### RESOLUTION FOR AUTHORITY TO FILE COURT CASE

“RESOLVED THAT the Board of Directors of the Company do hereby authorize Mr. Ashu Jain, Director of the Company to represent the Company in Original Application No. 287/2020 in National Green Tribunal, New Delhi

**RESOLVED FURTHER THAT** Mr. Ashu Jain, Director of the Company, be and is hereby authorized to:-

- (a) appear, sign, verify, declare, affirm, make, present, submit and file all necessary notices, plaints, petitions, written statements, affidavits, undertakings, vakalatnamas, declarations, Appeals, Revisions, applications, statements, complaints, papers and documents and all proceedings and matters in connection with any suit(s) or proceeding(s) filed by or against the Company before any court of law or any tribunal or any quasi-judicial or statutory or administrative authority; and
- (b) nominate, appoint and engage advocates, solicitors, counsel or other professionals and retainers; and to do all such acts, things, deeds as may be necessary or proper to carry out the purposes herein above mentioned.”

By Order of the Board  
FOR SYNOCHEM ORGANICS PRIVATE LIMITED

ANAND JAIN  
DIN: 00348610  
Managing Director

H. No. - 3, Gupta Colony, Near Khaniya  
Sahab Chowk, Yamuna Nagar  
Haryana - 135001

ASHU JAIN  
DIN: 02751209  
Director

H. No. - 3, Gupta Colony, Near Khaniya  
Sahab Chowk, Yamuna Nagar  
Haryana - 135001

Date : 07/12/2020  
Place : Yamuna Nagar



### VAKALATNAMA

IN THE COURT OF Honble National Green Tribunal, Principal Bench, New Delhi  
No. 287 of 2020  
Pastak N.C.O Piff./Petition/Appellant

Versus

Synochem Organics Pvt. Ltd. by its Defdt./Respondent No. 1

Know all to whom these presents shall come that I/we M/s Synochem Organics Pvt. Ltd., through its  
directors Ashu Jain the above-named do hereby appoint,

Pardeep Gupta, Manoj Sharma  
Enroll. - D/207A/1979, D/5011/2019  
Ph. No - 9811153770, 9971602686, Email - guptadadvocates@yahoo.com  
Office - Ch. 333, M.C. Setalvad Block, Bishwan Dew Road, Supreme Court,  
New Delhi - 01

(hereinafter called the Advocates) to be my/our Advocate in the above-note case and authorise him :-  
To act, appear and pleased in the above-noted case in the Court, or in any other Courts in which the same may be tried or heard and also in the appellate Courts.

To sign, file and present pleading, appeals, Cross-objections or petitions of execution, review, revision, restoration, withdrawal, Compromise or other petitions, replies, objections, or affidavits or other documents as may be deemed necessary or proper for the prosecutions of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause.

To take out execution proceedings.

To deposit draw and receive moneys and grant, receipts there for and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause.

To appoint and instruct any other legal Practitioner authorising him to exercise the power and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And I/We, the undersigned to hereby agree ratify and confirm all acts done by the Advocate or his substitute in the matter as my /our own acts, as if done be me/us to all intents and purposes.

And I/We, undertake that I/we or my/our duly authorised agent would appear in the Court on all hearings.

And I/we, the undersigned, do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, or for any negligence of the said Advocate or his substitute.

And I/We, the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me / us to be paid to the Advocate remaining unpaid they shall be entitled to withdraw from the prosecution of the said cause until the same is paid up. If any costs are allowed from an adjournment, the Advocate would be entitled to the same.

In witness where of I/We hereun to set my/our hand to these presents the contents of which have been understood by me/us this.....day of.....

Accepted

For Synochem Organics Pvt. Ltd.

Manoj Identified  
Pardeep Verified

Ashu Jain  
Director

02.01.2021

Pardeep Gupta  
D-207A/1979.